

(20)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/218/IB/2017
PETITION NUMBER : CP/467/IB/2017P
NAME OF THE APPLICANT : MANGALAM COTTON INDUSTRY & 24 ORS
NAME OF THE RESPONDENT : G.V. RAVI KUMAR (IN THE MATTER OF
THIRUPUR SURYA TEXTILES)
UNDER SECTION : 10 RULE 7

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

1)	ANANT MERATHIA	Counsel for Applicants/ Operational Creditors	Anant
2)	R SUBRAMANIAN	Counsel for RD	R Subramanian
3.	E. OMPRAKASH- (Senior Counsel)	Counsel for financial Creditors	V. M. Prakash
	V. M. KARTHIK.		
	CA. G. V. RAVIKUMAR RD	RD	G. V. Ravi Kumar

ORDER

In relation to CA/218/IB/2017 filed in CP/467/IB/2017, Counsel for RP present along with RP. Counsel for Applicants/Operational Creditors present. Counsel for Financial Creditor present. The RP has crystalized the claims of 25 Nos. of Operational Creditors and concluded that an amount to the tune of Rs.32,98,12,436/- is admitted which is the partial admission of their claims. This is being confirmed by the RP present in person. The Applicant is also seeking prayer for participating in the CoC being holder of 10% of the total outstanding debt. However, it is seen that CoC in its meeting dated 08.12.2017 has passed the resolution to wind up the Corporate Debtor. Therefore, there is no occasion for the Applicant to participate in the CoC. Since the claims of the 25 Nos. of Operational Creditors have been crystalized by the RP, to that extent the prayer stands **granted**. But the rest of the prayers **stand rejected**. Accordingly, the application stands **disposed of**.

-sd-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk